

Voluntary Disclosure of Information under EPF Act

1668. SHRI R.C. SINGH :

SHRI D. RAJA :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the Employees' Provident Fund Organisation (EPFO) has decided to end inspector raj and instead asking the companies to voluntarily disclose all information required to comply with the EPF Act online; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) and (b) The responsibility of compliance under the provisions of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 lies with the employer as the Act applies on its own force. Inspections are conducted by the field offices of Employees' Provident Fund Organisation regularly to ensure compliance of the Act.

Problems of Workforce in IT Sector

1669. SHRI BALWINDER SINGH BHUNDER : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state;

(a) whether it is a fact that there is no organised representation of the workforce regarding labour problems in the Information Technology sector;

(b) if so, the details in this regard; and

(c) how Government is taking care of problems of workforce in information and technology sector in the absence of such representation?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALIKARJUN KHARGE) : (a) and (b) The information and technology sector mainly consist of "BPOs and Call Centers" and the State Government is the appropriate Government for such establishments. Therefore, statistics relating to organised representation of the workforce in this sector is not maintained centrally.

(c) Information Technology Sector is covered under the labour laws. The inspectors/Authorities of the appropriate Government enforce the provisions of the applicable Labour Laws and protect the interest of the workmen employed in these establishments.